

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 227 of 2020

IN THE MATTER OF:

Pandit Automotive Pvt. Ltd.

Through its Liquidator, CS Anagha Anasingaraju ...Appellant

Versus

Chetan Motors & Anr.

...Respondents

Present:

For Appellant: Mr. Pradeep K. Mittal and Ms. Tanya Goel, Advocates

For Respondent:

O R D E R

18.02.2020 The issue raised in this Appeal is that the monthly rent of Rs. One Lakh since September, 2017 could not be adjusted against vehicle supply dues as the vehicles were supplied to Pandit Automotive Sangli Private Limited- a subsidiary of Appellant Corporate Debtor which is a separate legal entity.

Let notice be issued upon Respondents by Speed Post. Requisites along with process fee be filed by 19th February, 2020. If the Appellant provides *email* addresses of the Respondents, let notice be also issued through *email*.

Post the Appeal 'For Admission (After Notice)' on **12th March, 2020**.

[Justice Bansilal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreemata Merla]
Member (Technical)